

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5614
ANSWERED ON:10.05.2012
BIENNIAL ELECTION OF RAJYA SABHA
Namdhari Shri Inder Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the biennial elections of Rajya Sabha in Jharkhand have been quashed due to horse-trading;
- (b) if so, the details thereof;
- (c) whether the Government envisaging any amendment in the electoral process of upper house to end horse trading; and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) and (b): The Election Commission vide its proceedings dated the 30th March, 2012, has forwarded a detailed recommendation to the Hon'ble President of India regarding the conduct of the biennial elections to the Council of States in the State of Jharkhand making observations of certain irregularities and recommended under article 324 of the Constitution read with section 21 of the General Clauses Act, 1897 (10 of 1897) to the Hon'ble President to rescind the notification S.O. 407(E) dated the 12th March, 2012 issued under section 12 of the Representation of the People Act, 1951 (43 of 1951) in so far as it relates to the calling upon the elected members of the Jharkhand Legislative Assembly to elect two members to the Council of States.

On considering the recommendations of the Election Commission as contained in its proceedings dated the 30th March, 2012, a Presidential Notification S.O.707 (E) dated the 31st March, 2012 was issued to partially rescind the notification number S.O.407 (E), dated the 12th March, 2012, in so far as it relates to calling upon the elected members of the Jharkhand Legislative Assembly to elect two members to the Council of States.

(c): No, Madam.

(d): Does not arise.